

[Shri K. R. Ganesh]

(i) Annual Report of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-9667/75].

(b) (i) Review by the Government on the working of the Fertilizers and Chemicals Travancore, Limited, for the year 1973-74.

(ii) Annual Report of the Fertilizers and Chemicals Travancore Ltd., for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-9668/75].

(c) (i) Review by the Government on the working of the Pyrites, Phosphates and Chemicals Limited, for the year 1973-74.

(ii) Annual Report of the Pyrites, Phosphates and Chemicals Limited, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-9669/75].

(2) (i) A copy of the Report of the Committee on Drugs and Pharmaceutical Industry.

(ii) A copy of the Recommendations (Hindi and English versions) regarding the report of the Committee on Drugs and Pharmaceutical Industry.

(iii) A copy of the Recommendations (Hindi Versions) made by the Committee on Drugs and Pharmaceutical Industry.

(iv) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the complete Report of the Committee on Drugs and Pharmaceutical Industry, in Hindi. [Placed in Library. See No. LT-9670/75].

**REVIEW AND ANNUAL REPORT OF BHARAT HEAVY ELECTRICALS LTD., NEW DELHI FOR 1973-74**

**THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. M. ISHAQUE):** On behalf of Shri A. C. GEORGE, I beg to lay on the table a copy each of the following papers (Hindi and English versions) under sub-section (1) of the section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 1973-74.

(2) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-9671/75]

**AUDIT REPORTS ON UNION GOVERNMENT (RAILWAYS) 1973-74, AND UNION GOVERNMENT (CIVIL) REVENUE RECEIPTS, 1972-73, APPROPRIATION ACCOUNTS, RAILWAYS, 1973-74 APARTS I & II, AND BLOCK ACCOUNTS, BALANCE SHEETS, PROFIT AND LOSS ACCOUNTS RAILWAYS, 1973-74**

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE):** I beg to lay on the Table—

(1) A copy each of the following papers under article 151(1) of the Constitution:—

(i) Report (Hindi and English versions) of the Comptroller and Auditor General of India, for the year 1973-74, Union Government (Railways).

(ii) Report (Hindi version) of the Comptroller and Auditor General of India, for the year 1973-73, Union Government (Civil) Revenue Receipts—Volume I—Indirect Taxes and Vol. II Direct Taxes.

(2) A copy of Appropriation Accounts, Railways, for 1973-74, Part I—Review (Hindi and English versions).

(3) A copy of Appropriation Accounts, Railways, 1973-74, Part H—Detailed Appropriation Accounts (Hindi and English versions).

(4) A copy of Block Accounts (including Capital statements comprising the Loan Accounts), Balance Sheets and Profits and Loss Accounts, Railways, for 1973-74, (Hindi and English versions). [Placed in Library. See No. LT-9672/75].

ANNUAL ACCOUNTS OF BOMBAY PORT TRUST, 1973-74 WITH AUDIT REPORT, GUJARAT CARRIAGE OF GOODS TAXATION (AMEND) RULES, 1974, GUJARAT NOTIFICATION UNDER GUJARAT CARRIAGE OF GOODS TAXATION ACT, 1962. AGREEMENT BETWEEN CENTRE AND HARYANA RE NATIONAL HIGHWAY AND GUJARAT NOTIFICATIONS RE MOTOR VEHICLES TAXATION

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI H. M. TRIVEDI): I beg to lay on the Table—

(1) A copy of the Annual Accounts of the Bombay Port Trust for the year 1973-74 and the Audit Report thereon (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963. [Placed in Library. See No. LT-9673/75].

(2) A copy of the Gujarat Carriage of Goods Taxation (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. GH|G|74|240|GTA|1269|77159|E, in Gujarat Government Gazette dated the 6th December, 1974, under sub-section (4) of section 22 of the Gujarat Carriage of Goods Taxation Act,

1962, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-9674/75].

(4) A copy of Gujarat Notification No. G|G|74|22|MVA-7570|85258-E, (Hindi and English versions) published in Gujarat Government Gazette dated the 30th January, 1975, under sub-section (2) of section 31 of the Gujarat Carriage of Goods Taxation Act, 1962, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.

(5) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-9675/75].

(6) A copy of the Agreement dated the 17th February, 1975 (Hindi and English versions) entered into between the Central Government and the Government of the State of Haryana in relation to the development or maintenance of any such part of a highway situated within a municipal area as referred to in sub-section (1) of section 2 of the National Highways Act, 1956, under section 10 of the said Act. [Placed in Library. See No. LT-9676/75].

(7) A copy each of the following Gujarat Notification (Hindi and English versions) under sub-section (3) of section 13 of the Bombay Motor Vehicles Tax Act, 1958, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued